

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
YYAVI TRADERS LIMITED

S.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	YYAVI TRADERS LIMITED
2.	Date of incorporation of corporate debtor	06/11/1992
3.	Authority under which corporate debtor is incorporated /registered	ROC-Mumbai
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U74110MH1992PLC069449
5.	Address of the registered office and principal office (if any) of corporate debtor	Magan Baug, Room No. 104, Sun Mill Road, Lower Parel, Mumbai 400013
6.	Date of closure of Insolvency Resolution Process	08.12.2019
7.	Liquidation commencement date of corporate debtor	Order Pronounced on:24.02.2025 Order Received on:25.02.2025
8.	Name and registration number of the insolvency professional acting as liquidator	CA IP Sneha Sumit Rungta IBBI/IPA-001/IP-P02908/2024-2025/14469
9.	Address and e-mail of the liquidator, as registered with the Board	901/C/Roystonea, Magarpatta City, Hadapsar, Pune-411013 casnehajindal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office No. 602, Regus, Pentagon Tower 2, Magarpatta City, Hadapsar, Pune - 411013 liquidation.yyavi@gmail.com
11.	Last date for submission of claims	26.03.2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Yyavi Traders Limited** on 24th February,2025.

The stakeholders of **Yyavi Traders Limited** are hereby called upon to submit their claims with proof on or before 26th March,2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : CA IP SNEHA SUMIT RUNGTA

Date and Place: 1st March, 2025, Mumbai

CLASSIFIEDS

PERSONAL

CHANGE OF NAME

It is for general information that I ARVIND MURLIDHAR DHAMNE S/O MURLIDHAR DHAMNE R/O Plot no, 89/90, Wadala Pathardi Road, Behind Saraf Lawns, Saraf Nagar, Nashik, Nashik Maharashtra-422009 declare that name of mine has been wrongly written as A DHAMNE in my service record personal number-24731-K The actual name of mine is ARVIND MURLIDHAR DHAMNE which may be amended accordingly.

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"IMPORTANT"

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PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059

Branch Office: 2nd Floor, Office No 202, Kohinor Paradise, Survey No 284, Shivaji Nagar, Ratnagiri- 415612

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Anwar Gulam Mohiddin Hamdule (Borrower), LHRTG00001408359.	Soha Residency At Mouje Khed S No 86 3A 1 Cts No 3001 5 201 Khed Maharashtra 415709. Bounded By- North: Ent Passage And Staircase, South: Open Space, East: Open Space, West: Open Space/ Date of Possession- 25-Feb-25	15-06-2022 Rs. 21,54,215/-	Ratnagiri-B
2.	Anwar Gulam Mohiddin Hamdule (Borrower), LHRTG00001408361.	Soha Residency At Mouje Khed S No 86 3A 1 Cts No 3001 5 201 Khed Maharashtra 415709. Bounded By- North: Ent Passage And Staircase, South: Open Space, East: Open Space, West: Open Space/ Date of Possession- 25-Feb-25	15-06-2022 Rs. 1,10,978/-	Ratnagiri-B
3.	Sahil Shahid Khan (Borrower), Rizwana Shahid Khan (Co-Borrower), LHRTG00001398413.	Flat No 204 Zaid Enclave At Mouje Mirjoli Tal Chiplun S No 35 26a6 Cts No 4858 1 Ratnagiri Maharashtra 415605 (Ref LAN No. LHRTG00001398413). Bounded By- North: Flat No 203 Ent Passage, South: Open Space, East: Open Space, West: Flat No.205 Ent Passage Duct/ Date of Possession- 27-Feb-25	18-08-2023 Rs. 7,35,249/-	Ratnagiri-B
4.	Sahil Shahid Khan (Borrower), Rizwana Shahid Khan (Co-Borrower), LHRTG00001398414.	Flat No. 204 Zaid Enclave At Mouje Mirjoli Tal Chiplun S No 35 26a6 Cts No 4858 1 Ratnagiri Maharashtra 415605 (Ref LAN No. LHRTG00001398414). Bounded By- North: Flat No 203 Ent Passage, South: Open Space, East: Open Space, West: Flat No.205 Ent Passage Duct/ Date of Possession- 27-Feb-25	18-08-2023 Rs. 62,906/-	Ratnagiri-B

The above-mentioned borrower(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : March 01, 2025, Place: Khed, Ratnagiri Authorized Officer, ICICI Home Finance Company Limited

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF YVAVI TRADERS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor.	YVAVI TRADERS LIMITED
2.	Date of incorporation of corporate debtor.	06/11/1992
3.	Authority under which corporate debtor is incorporated/ registered.	ROC-Mumbai
4.	Corporate identity number / limited Liability Identification Number of corporate debtor.	U74110MH1992PLC069449
5.	Address of the registered office and principal office (if any) of corporate debtor.	Magin Baug, Room No. 104, Sun Mill Road, Lower Parel, Mumbai 400013
6.	Date of closure of Insolvency Resolution Process.	08.12.2019
7.	Liquidation commencement date of Corporate Debtor.	Order Pronounced on 24.02.2025 Order Received on 25.02.2025
8.	Name and registration number of the Insolvency Professional acting as liquidator.	CA IP Sneha Sumit Rungta IBB/IIPA-001/IP-PO2908/2024-2025/14469
9.	Address & e-mail of the liquidator, as registered with the Board.	901/C/Roystonea, Magarpatta City, Hadapsar, Pune-411013 casnehaajndia@gmail.com
10.	Address & e-mail to be used for correspondence with the liquidator.	Office No. 602, Regus, Pentagon tower 2, Magarpatta City, Hadapsar Pune - 411013 liquidatorip@gmail.com
11.	Last date for submission of claims.	26.03.2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the **Yvavi Traders Limited** on 24th February, 2025.

The stakeholders of **Yvavi Traders Limited** are hereby called upon to submit their claims with proof on or before 26th March, 2025, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **CA IP SNEHA SUMITRUNGTA**

Date and place: : **1st March, 2025**

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COMPANY PETITION NO. 621 OF 2021

State Bank of India Through Mr. Ashutosh Agarwal Versus ...Creditor

Nitin Golecha In matter of: ...Personal Guarantor

Topworth Steels and Power Private Limited ...Corporate Debtor

PUBLIC NOTICE

The Petitioner abovenamed had filed the captioned Company Petition against the Respondent/Personal Guarantor abovenamed seeking initiation of Personal Insolvency Resolution Process. The captioned Company petition has been filed before the Hon'ble National Company Law Tribunal, Court Room No.1, Bench at Mumbai ("NCLT"). On 11th February 2025, the Hon'ble NCLT was pleased to direct that the unserved Respondent/Personal Guarantor abovenamed to be served by substituted service.

Please take notice that the captioned Company Petition shall be listed for hearing on 10th March 2025 before Court Room No.1 of the NCLT, Mumbai Bench at 10:30 AM or soon thereafter, when the Respondent/Personal Guarantor abovenamed may remain present, if he so desires. A copy of the captioned Company Petition can be obtained by contacting the Advocates of the Petitioner at the address specified hereinbelow.

This public notice has been published in compliance with said order dated 11th February 2025.

Place: Mumbai Address: Menon & Mankava Advocates for the Applicant 5th Floor, Kimitari Building, Marine Lines (East), Mumbai - 400002 Landline No.+912249711370 E-mail: mailbox@menonmankava.in

Date: 1st March 2025

AKME FINTRADE (INDIA) LTD

Aasaan Loans

Branch Office : Neelkanth Business Park, D-004, Ramdev Pir Road, Sadguru Nagar, Neelkanth Kingdom, Vidyavihar West, Vidyavihar, Mumbai, Maharashtra - 400063

Head Office : Akme Business Centre (ABC), 4-5, Subcity Centre, Savina Circle, Opp. Krishi Upaz Mandi, Udaipur - 313001 (Rajasthan)

Ph : 0294-2489501-02 Contact No. 0294-6641100

Email : info@akmefintrade.com Web : www.akmefintrade.com

POSSESSION NOTICE

Date: 22.02.2025

To: Borrower

1. Mr. Dipak Maruti Vishe, S/o. Mr. Maruti Dhondu Vishe, House No. 200, Devichi Ali, Ganesh Nagar, Murbad, Thane, Maharashtra - 421401.

Co-Borrower

2. Mrs. Deepali Dipak Vishe, W/o. Mr. Dipak Maruti Vishe, House No. 200, Devichi Ali, Ganesh Nagar, Murbad, Thane, Maharashtra - 421401

Co-Borrower

3. Mrs. Geeta Sudhir Ramane, S/o. Mr. Dhondiba Balkrishna Borade, House No. 200, Devichi Ali, Ganesh Nagar, Murbad, Thane, Maharashtra - 421401

Guarantor

4. Mr. Vishal Harilal Gohil, S/o. Mr. Harilal Gohil, Flat No. 101, Varadvinayak - 06, Sambhaji Nagar, Murbad Mahsa Road, Sai Sansar, Shelter Murbad Thane, Maharashtra - 421401.

Sub: Possession of the Securities under section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002)

The Authorised Officer of Akme Fintrade (India) Limited (Company), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(2) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 05.09.2024 calling upon the borrower Mr. Dipak Maruti Vishe along with his Co-borrower, mortgagors & guarantors, jointly and severally to repay the amount mentioned in the notice being Rs. 48,04,623/- (Rupees Forty Eight Lakh Four Thousand Six Hundred and Twenty Three Only) as on 16.08.2024 together with future interest as applicable on the aforesaid amount together with all incidental expenses, costs, charges, etc. till payment and/or realization within 60 days from the date of receipt of the said notice.

The Borrower Mr. Dipak Maruti Vishe, as well as its Mortgagors & Guarantors having failed to repay the amount mentioned in the demand notice, the present notice under section 13(4) is hereby given to them and the public in general that the undersigned being a authorized officer of Akme Fintrade (India) Limited demands from you the possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the read with rule 8 Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 on 22.02.2025.

The Borrower, Mortgagors & Guarantors in particular and the public in general is hereby cautioned not to deal with the property in any manner and any dealings with the property, if any will be subject to the charge of Akme Fintrade India Limited for an amount Rs. 48,04,623/- (Rupees Forty Eight Lakh Four Thousand Six Hundred and Twenty Three Only) as on 16.08.2024 together with future interest as applicable on the aforesaid amount together with all incidental expenses, costs, charges, etc. till payment and/or realization.

The Borrower's/Guarantors/Co-Borrowers attention is invited to provision of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Guarantor Mr. Vishal Harilal Gohil is requested to make payment of amount mentioned in terms of the notice in terms of guarantee executed by you.

This notice is issued without prejudice to the right, title and interest in the secured assets and remedies available to Akme Fintrade (India) Limited (Company) to initiate proceedings, take actions as it deems necessary under various applicable laws and provisions mentioned thereunder.

DESCRIPTION OF IMMOVABLE PROPERTY

Registered Mortgage by deposit of title deeds, of Residential land and building situated at House property bearing No. 200, comprising of Ground + 2 Upper Floor Building along with Survey No. 272/1/2, Plot No. 9, City Survey No. 135, at Devichi Ali Ganesh Nagar, Village Murbad Taluka Murbad, District Thane, Maharashtra.

Sd/- Authorised Officer For Akme Fintrade (India) Limited.

Date: 22.02.2025 Place : Mumbai

Purple Finance Limited

CIN: L67120MH1993PLC075037

Regd. Office: 11, 1st Floor, Indu Chamber 349/353, Samuel Street, Vadgaodi, Masjid Bunder (West), Mumbai- 400003, Maharashtra, India.

Corporate Office: 705/706, 7th Floor, Hallmark Business Plaza, Opposite Gunanank Hospital, Bandra East, Mumbai- 400051, Maharashtra, India.

Tel: 022- 69165100

Email: compliance@purplefinance.in ; Website: www.purplefinance.in

NOTICE OF THE 02/2024-2025 EXTRA ORDINARY GENERAL MEETING AND INFORMATION ON E-VOTING

Notice is hereby given that the 02/2024-2025 Extra Ordinary General Meeting ("EGM") of the Company is scheduled to be held in compliance with all the applicable provisions of the Companies Act, 2013 and Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable circulars on the matter issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange Board of India ("SEBI"), through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") on Monday, March 24, 2025 at 11:00 A.M. (IST), and the Notice has been sent on February 28, 2025, electronically, to the Members of the Company, whose e-mail address is registered with the Company / Registrar and Share Transfer Agent, Purva Shareagstry (India) Private Limited ("Purva") / Depository Participant(s). The Notice of EGM is available on the Company's website at www.purplefinance.in and on the website of the Stock Exchanges, that is, BSE Limited ("BSE") and Calcutta Stock Exchange Limited ("CSE") at www.bseindia.com and www.cse-india.com, and on the website of the Company's Registrar and Transfer Agent-voting agency, Purva Shareagstry (India) Private Limited ("Purva") at https://evoting.purvashare.com/

The documents referred to in the Notice of the EGM are available electronically for inspection by the Members from the date of circulation of the Notice of the EGM till the date of the EGM. The Members seeking to inspect such documents can send an e-mail to compliance@purplefinance.in.

Remote e-voting and e-voting during EGM:

The Company is providing to its Members facility to exercise their right to vote on resolutions proposed to be passed at EGM by electronic means ("e-voting"). Members may cast their votes remotely on the dates mentioned herein below ("remote e-voting"). The Company has engaged the services of Purva as the agency to provide e-voting facility.

Information and instructions comprising manner of e-voting, including voting remotely by Members holding shares in dematerialised mode, physical mode and for Members who have not registered their email address has been provided in the Notice of the EGM. The manner in which persons who become Members of the Company after dispatch of the Notice of the EGM and holding shares as on the Cut-off Date (mentioned herein below) / Members who have forgotten the User ID and Password, can obtain / generate the same has also been provided in the Notice of the EGM.

The remote e-voting facility will be available during the following voting period:

Commencement of remote e-voting : 9:00 A.M. (IST) on Thursday, March 20, 2025

End of remote e-voting : 5:00 P.M. (IST) on Sunday, March 23, 2025

The remote e-voting will not be allowed beyond the aforesaid date and time and the remote e-voting module shall be forthwith disabled by Purva upon expiry of the aforesaid period.

Members attending the EGM who have not cast vote(s) by remote e-voting will be able to vote electronically at the EGM.

The Members attending the meeting through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

A person, whose name is recorded in the Register of Members as on the Cut-off Date, that is, Monday, March 17, 2025, only shall be entitled to avail the facility of remote e-voting or for voting at the EGM.

Manner of registering / updating e-mail address:

a) Members holding shares in physical mode, who have not registered / updated their e-mail address with the Company, are requested to register / update their e-mail address with Purva.

b) Members holding shares in dematerialised mode, who have not registered / updated their e-mail address, are requested to register / update their e-mail address with the Depository Participant(s) where they maintain their demat accounts.

c) Further, in terms of MCA Circulars, the Company has also enabled the Members to update their e-mail address with the Company for the limited purpose of receiving the Notice of the EGM (including e-voting instructions along with the User ID and the Password to enable e-voting) electronically, by sending an email on compliance@purplefinance.in along with signed scanned copy of the request letter providing the email address, mobile number, self-attested PAN copy and Client Master copy in case of electronic folio and copy of share certificate in case of physical folio.

TOURISM FINANCE CORPORATION OF INDIA LTD.

4th Floor, NBCC Plaza, Tower 1, Sector V, Pushp Vihar, New Delhi 110017

Phone: +91-11-47472200, CIN : L65910DL1989PLC034812 website: www.tfcilt.com

E-AUCTION SALE NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to public in general and in particular to M/s Royale Blue Resorts India Private Ltd. (Borrower/Mortgagor), Smt. Pranita Shinde & Smt. Shubhangi Wachasunder (Guarantors/Mortgagor) that the below described immovable property/movable property/Secured Assets mortgaged to Tourism Finance Corporation of India Limited, New Delhi ("TFCI/Secured Creditor"), known as WELCOMHERITAGE TADOBBA VANVA VILLAS RESORT & SPA the symbolic possession of which has been taken by the Authorised Officer of TFCI (Secured Creditor) on 27.01.2025, will be sold on "As is where is, As is what is, Whatever is there is and Without Recourse" basis for recovery of outstanding dues from the Borrower/Mortgagor and its Guarantors. Notice is hereby given that in the absence of any postponement/ discontinuance of the sale, the below mentioned Secured Asset shall be sold by public E-Auction on the date mentioned herein below. The details of Secured Asset along with reserve price and Earnest Money Deposit (EMD) are as mentioned below:

Particular of Secured Asset	Total Liabilities as per Demand Notice u/s 13(2) of SARFAESI ACT dated 19.11.2024	Reserve Price (in Rs.)	EMD Amount (in Rs.)	Last date of submission of EMD Amount	Date and time of E-Auction
Description of Immovable Properties (i) ALL THAT PIECES AND PARCELS OF NON-AGRICULTURAL LAND comprised and/or forming part of Khasra No. 40/2, No.144, No.152, No. 154 and No.155 admeasuring H.5.38 Ares corresponding to 53,800 sq.mtrs. equivalent to 13.2942 acres or thereabout belonging to Royale Blue Resorts India Pvt. Ltd.; (ii) ALL THAT PIECES AND PARCELS OF NON-AGRICULTURAL LAND comprised and/or forming part of Khasra No. 127 admeasuring H.0.70 Ares corresponding to 7000 sq.mtrs. equivalent to 1.7297 acres or thereabout owned by Smt. Shubhangi Wachasunder and Smt. Pranita Shinde; together with all buildings, structures, erections, etc. constructed and/or to be constructed thereon, both present and future, and the plant and machinery attached to the earth or permanently fastened to anything attached to the earth, fixture and fittings constructed/erected/ installed or to be constructed/erected/installed thereon and every part thereof, both present and future, and being, lying and situated at Village/Chaiti Tukum & Rith, Tehsil Chimur, District Chandrapur, and within the jurisdiction of Sub-Registrar of Assurances at Chimur, Registration District Chandrapur, in the State of Maharashtra.	Rs.22,83,19,314/- (Rupees Thirteen Crores Two Lakhs Eight Thousand Three Hundred and Ninety Eight Only) plus further interest alongwith the costs and expenses till the date of full and final payment under the Loan Account.	Rs. 40,70,00,000/- (Rupees Forty Crore Seventy Lakh Only)	Rs. 4,07,00,000/- (Rupees Four Crore Seven Lakh Only)	29.03.2025 Upto 05.00 PM	31.03.2025 From 12.00 PM to 03.00 PM

The whole of the moveable properties of the Borrower including its moveable plant and machinery, machinery spares, tools and accessories and equipments, fixtures and fittings, electrical installations, furnishings, furniture and linen, cutlery, crockery, utensils, cooking ranges, kitchen equipments and wares, vessels, mattresses carpets, sets, tables, cars, trucks, jeeps, buses, vehicles, trailers, telephone equipments, calculating machines, computers, refrigerators, airconditioners, coolers, TV sets, VCRs, VCDs and other modern electrical and electronic appliances, recreational items/machinery and recreational related items and other moveables, both present and future, (I save and except banker's goods) whether installed or not and whether now lying loose or in cases or which are now lying or stored in or about or shall hereafter from time to time during the continuance of the security of these presents be brought into or upon or be stored or be in or about the Borrower's Hotel sites/places/premises/buildings/godowns wherever the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or on delivery, howsoever and wheresoever in the possession of the Borrower and either by way of substitution or additions.

Terms and Conditions:-

1. For the details of the terms and condition of the sale and tender document, please refer to the link provided on TFCI's website i.e. www.tfcilt.com, qua the above-mentioned Secured Asset.

2. The property will be sold on "As is where is, As is what is, Whatever is there is and Without Recourse" basis including encumbrances, if any.

3. The last date for submission of EMD amount is 29.03.2025 upto 5:00 PM.

4. The EMD amount shall be deposited through RTGS/NEFT/Fund Transfer to the account of TFCI in State Bank of India having Account Number: 00000035313127195, Account Name: Tourism Finance Corporation of India Limited, Branch: Commercial Branch, Nehru Place, IFS Code: SBIN0004298, MICR Code: 110002228.

5. Auction Bidding will be held on 31.03.2025 between 12.00 PM to 03:00 PM on https://www.sarfaesi.auctiontiger.net. The bid amount will increase in multiple of Rs.1,00,000/-.

6. The Authorised Officer has the absolute right to accept or reject the bid or adjourn/ postpone/ cancel the tender without assigning any reason thereof and also modify any term and condition of this sale without any prior notice.

7. Interested bidder may contact Mr. Prince Garg at Mob. No. 8860230917 and Ms. Shweta Dhaka at Mob. No. 8447692461 during office hours (10.00 AM to 05.00 PM) on working days for any information/clarification.

This may also be treated as notice under rule 8(6) and rule 9(1) of Security Interest (Enforcement) Rules, 2002 to Borrower/ Mortgagors/ Guarantors of the above said loan about the holding of E-Auction Sale on the above mentioned date. The Borrower/ Guarantors/Mortgagors are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of Auction, failing which the property will be auctioned/ sold and balance dues, if any, will be recovered with interest and cost.

Date: 01.03.2025, Place: New Delhi Authorized Officer, Tourism Finance Corporation of India Limited

L&T Finance Limited

(Erstwhile, L&T Finance Holdings Limited)

Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098

CIN No.: L67120MH2008PLC181833

Branch office: Mumbai

L&T Finance

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on "AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION" by way of "PUBLIC AUCTION" for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession taken	Earnest Money Deposit 10% or more of Rs. (In ₹)	Total Outstanding dues as on 07.03.2024	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
1. Sandeep Rambharoseal Sharma	All the piece and parcel of the Property Address: Flat No. B-1001, 10th Floor, Lodha Palava Marvela, Milano, Aurora At Village Khoni Anterli, Off Kalyan Shi	H00513280 921033143	25th January 2025	Rs. 3,94,760	Rs. 45,05,679.43	Rs. 39,47,600	On all working day from 10.00 A.M to 5.30 P.M with prior appointment.	05.04.2025 from 12:30 P.M. to 2.00 P.M
2. Neha Sandeep Sharma	Khoni Talaja Road, Dombivali East, Thane, Maharashtra, 421204	H00513280 921033143 L/ H00513280 921033143 G						

TERMS AND CONDITIONS OF PUBLIC AUCTION

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.auctiontiger.net/EPROC/ under the provisions of SARFAESI Act with the aid and through public e-auction mode.

2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on "AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.

3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before 04/04/2025.

4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.

5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on 05/04/2025 i.e., day of e-auction or on the next working day i.e., 07/04/2025, which deposit will have to be confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e., 75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.

6. For inspection of property or more information, the prospective bidders may contact the authorised officer i.e., Name - Harilal Gupta, and Santosh Tiwari, L&T Finance Ltd, Office: 6th Floor, Brindavan Building, Plot No. 177, Kalina, CST Road, Near Mercedes Showroom, Santacruz (East), Mumbai - 400 098, Contact No. 0222-68076666. At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.

7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.

8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.

9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called upon to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L&T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT, 2002.

10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Sd/- Authorized Officer For L&T Finance Limited

Date: 01.03.2025 Place: Mumbai

Utkarsh Small Finance Bank

Aapki Ummeed Ka Khaata

(A Scheduled Commercial Bank)

UTKARSH SMALL FINANCE BANK LIMITED

CIN: L65992UP2016PLC082804

Registered Office: Utkarsh Tower, NH - 31 (Airport Road), Sehmalpur, Kazi Sarai, Harhua, Varanasi, Uttar Pradesh, PIN - 221105.

Tel. No.: +91-542-6605555 | Email: shareholders@utkarsh.bank Website: www.utkarsh.bank

NOTICE OF POSTAL BALLOT

(Pursuant to Section 110 of the Companies Act, 2013 read with the Companies (Management & Administration) Rules, 2014)

Notice is hereby given pursuant to Section 108, 110 and other applicable provisions of the Companies Act, 2013 read with the rules made thereunder, circulars issued by the Ministry of Corporate Affairs (MCA) and the Securities and Exchange Board of India (SEBI), to transact the following business by passing special resolution through Postal Ballot by way of voting through electronic means (remote e-voting):

S.No.	Description of Resolutions	Type of Resolution
1.	To raise funds through issue of equity shares	Special

In terms of relevant MCA Circulars, the requirement of sending physical copies of Postal Ballot Notice and Forms has been dispensed with and hence the same has not been sent to any Member. Members would require communicating their assent or dissent through remote e-voting system only. A copy of the Postal Ballot Notice is also available on the website of the Bank at https://www.utkarsh.bank/investors, the relevant section of the website of BSE Limited ("BSE"): www.bseindia.com and National Stock Exchange of India Limited ("NSE"): www.nseindia.com on which the Equity Shares of the Bank are listed and on the website of KFin Technologies Limited (KFinTech/KFin) - https://evoting.kfintech.com.

The Bank has engaged the services of Kfin as service provider to provide the platform for facilitating the remote e-voting. Members may cast their votes remotely, on the dates mentioned here-in-below, using the e-voting platform of Kfin. During this period, Members can select EVEN 8695 to cast their vote electronically.

The Board of Directors of the Bank (Board") at their meeting held on Wednesday, February 26, 2025 had appointed CS Avinash Bagul (FCS No.5578, COP No.19862), Partner of M/s BNP & Associates, Company Secretaries, as the Scrutinizer for conducting the postal ballot through remote e-voting in a fair and transparent manner.

All the Members are hereby informed that:

(a) The special businesses as set out in the Postal Ballot Notice will be transacted through remote e-voting only.

(b) A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories/KFinTech as on the cut-off date, i.e., Friday, February 21, 2025 only shall be entitled to avail the facility of remote e-voting. Once the vote on the resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again.

(c) The remote e-voting period commences on Saturday, March 01, 2025 at 9:00 A.M. IST and ends on Sunday, March 30, 2025 at 5:00 P.M. IST. During this period, Members holding shares as on cut-off date, may cast their vote electronically. Any postal ballot received from the member beyond the said date will not be valid and voting by electronic means shall not be allowed beyond the said date.

(d) The voting rights of Members shall be in proportion to their share(s) of the paid-up equity share capital of the Bank as on the cut-off date, subject to the provisions of the Banking Regulation Act, 1949, as amended.

(e) A Person who is not a Member of the Bank as on the cut-off date should treat this Postal Ballot Notice for information purposes only.

(f) The manner of remote e-voting by Members holding shares in dematerialized mode or physical mode or for Members who have not registered their email addresses is provided in the Postal Ballot Notice available on the websites of the Bank and Stock Exchanges. The detailed procedure in this regard has been explained therein.

(g) In case of any queries/grievances, you may refer the Frequently Asked Questions (FAQs) for Members and e-voting User Manual available at the download section of https://evoting.kfintech.com or send email to evoting@kfintech.com or call KFinTech on 1800 309 4001 (toll free). Members holding shares of the Bank in electronic form can verify/update their email address and mobile number with the respective DP.

(h) SEBI vide its Circular dated March 16, 2023 on "Common and simplified norms for processing investor's service request by RTAs and norms for furnishing PAN, KYC details and Nomination; has made mandatory for shareholders holding shares of the Bank in physical form, to, inter alia, update their KYC including contact details, e-mail address, bank details, and, nominations, etc., by furnishing requisite details in Form ISR-1. In this connection, the forms, as notified by SEBI, along with other requisite details, are available at the KFinTech's website at https://ris.kfintech.com/clientservices/isc/default.aspx.

(i) Members who are unable to retrieve User ID/ Password are advised to use Forget User ID and Forget Password option available at Depositories website. Detailed instructions of the same are forming a part of the Postal Ballot Notice.

(j) Pursuant to Section 124 of the Act, the dividends / interests that are unclaimed for a period of seven years shall be transferred to the Investor Education and Protection Fund ("IEPF"). The information regarding the unclaimed dividends / interest already transferred, and due to be transferred, to IEPF Authority, is/shall be available on the website of the Bank. All the Debenture holders/Shareholders who have not claimed the interest/dividend for FY 22-23, FY23-24 are requested to claim from the Bank.

The Bank has completed the dispatch of Notice of Postal ballot through e-mail on Friday, February 28, 2025.

The remote e-voting results will be announced by the Chairman (or any other person authorised by Chairman) within two (2) working days from the closure of remote e-voting and the results will be submitted to Stock Exchanges. The resolutions, if passed by the requisite majority, shall be deemed to have been passed on Sunday, March 30, 2025 i.e. the last date specified for the remote e-voting and the said results will be displayed at the Registered Office of the Company, placed on the Company's website and will be intimated to the stock exchanges and uploaded on the website of Kfin.

By Order of the Board for Utkarsh Small Finance Bank Limited

Muthiah Ganapathy

Company Secretary & Compliance Officer

Date: February 28, 2025 Place: Mumbai

हे तर मनमानीलाच संरक्षण

देशासाठी कायदे बनवणाऱ्या लोकप्रतिनिधींना स्वतःसाठी कोणतेच किंवा नियम कायदे नको असतात. देशातल्या सामान्य माणसासाठी नियम कायदे तयार करून त्याप्रमाणे सामान्य माणसाने वागले पाहिजे अशी अपेक्षा असते. स्वतः मात्र कोणत्याही कायद्याच्या कचाट्यात सापडणार नाही याची ते पुरेपूर काळजी घेताना दिसतात. सामान्य माणसाने कोणतीही चूक किंवा गुन्हा केला तर त्याला लागलीच शिक्षा होते. गुन्हा सिद्ध झालेल्या व्यक्तीला अगदी नोकरीतसुद्धा ठेवले जात नाही किंवा राहाता येत नाही. अनेकवेळेला तर त्याला तो निर्दोष आहे हे सिद्ध होईपर्यंत निलंबित केले जात असते. थोडक्यात त्याला अनेक प्रकारच्या सोयीसुविधांपासून आपोआपच वंचित व्हावे लागते. परंतु अनेक प्रकारचे गुन्हे करून आपले लोकप्रतिनिधित्वाचे पद कायम कसे राहील याची व्यवस्थित काळजी राजकारणी घेतात. सध्या सर्वोच्च न्यायालयामध्ये गुन्हा सिद्ध झालेल्या लोकप्रतिनिधींना कायमसाठी निवडणूक लढवण्यावर बंदी घालावी अशी मागणी करणारी याचिका दाखल झाली होती यावर सुनावणी सुरू आहे. यासंदर्भात सर्वोच्च न्यायालयाने आपले मत व्यक्त करताना गुन्हा सिद्ध झालेल्यांना संपूर्ण आयुष्यभरासाठी निवडणूक लढवण्यावर बंदी का घालू नये अशी विचारणा केंद्र सरकारकडे केली आहे. त्याला उत्तर देताना केंद्र सरकारने आपल्या प्रतिज्ञापत्रात अशा प्रकारची बंदी न्यायालय घालू शकत नाही तो पूर्णपणे संसदेचा अधिकार आहे आणि आयुष्यभर निवडणूक लढवायला बंदी घालण्यापेक्षा सहा वर्षे निवडणूक लढवता येणार नाही अशा प्रकारची तरतूद करणे अधिक योग्य असल्याचे मत केंद्र सरकारने व्यक्त केलेले आहे. याचा अर्थ आपल्या समव्यवसायी असलेल्या राजकारण्यांना वाचवण्याचा किंवा त्यांच्या हिताचीच बाजू घेण्याचा केंद्र सरकारचा हा प्रयत्न स्वाभाविक जरी असला तरी एकूणच तो देशाच्या नागरीकत्वाच्या विरुद्ध आहे असे म्हणावे लागेल. संविधानाने ज्या काही तरतूदी केल्या आहेत त्यात लोकप्रतिनिधींनी काय करावे आणि काय करू नये. याचा उल्लेख आहे. परंतु जे करू नये ते जर लोकप्रतिनिधी करीत असतील तर ते ठरवण्याचा अधिकार संसदेला आहे. असे म्हणणे हेसुद्धा चुकीचे आणि एकतर्फी ठरते.

लोकप्रतिनिधींचे व्यवहार

याच तरतूदींचा विचार केला तर मग न्यायालयांनी तरी शिक्षा सुनवायची की नाही असाही प्रश्न निर्माण होऊ शकतो. संसदेच्या अधिकारामध्ये लोकप्रतिनिधींच्या हक्कांचे किंवा अधिकारांचे संरक्षण करणे ही बाब निश्चित ठरते. परंतु समाज व्यवस्थेचा विचार करताना गुन्हा सिद्ध झाल्यानंतर शिक्षा सुनावली जाते. त्या शिक्षेची अंमलबजावणी केलीही जाते. परंतु असे गुन्हा सिद्ध झालेले लोकप्रतिनिधि या देशाच्या सार्वभौम सभागृहांचे कसे काय प्रतिनिधित्व करू शकतात. सर्वसामान्य सरकारी किंवा खाजगी नोकरि करणाऱ्याला न्यायालयाने दिलेल्या शिक्षेनंतर सेवेमध्ये ठेवले जात नाही. केंद्र किंवा राज्य शासनाच्याच अखत्यारित चालणाऱ्या प्रशासन

सुविचार

खंडाळा, रत्‍नागिरी. मोबा.९४२२४२०६११

विलास कोळेकर

दुसऱ्याच्या मनाचा मोठेपणा समजून, तो मान्य करायला व त्याची जाहीर कबुली घ्यायला खुप मोठे मन असावे लागते.

पंचांग

शनिवार, १ मार्च, २०२५

शक १९४६ क्रोधीनामसंवत्सर

फाल्गुन शुक्ल द्वितीया

नक्षत्र : पूर्वा भाद्रपदा

-: जन्मराशी :-

००-०१ ते ०५-५७ कुंभ

०५-५८ ते २४-०० मीन

नूतन चंद्रदर्शन, रामकृष्ण परमहंस जयंती

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफीस आणि नवाकाळ प्रेस (करिता १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिघा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिघा, नवी मुंबई -४००७०८. २) एलिगंट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पय, खाडीलकर रोड, गिरगांव, मुंबई -४००००४ येथे प्रसिद्ध केले.

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*नवाकाळ ऑफिस व नवाकाळ प्रेस’चे प्रकाशन वैयक्तिक ‘नवाकाळ’ आर.एन.आय.क्र.१८१४/५७ स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

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व्यवस्थेचा जर विषय असेल तर लोकप्रतिनिधींनाही लागू झाला पाहिजे. गुन्हा सिद्ध होईपर्यंत संबंधित लोकप्रतिनिधी आपल्या पदावर कायम राहातो त्याला मिळणाऱ्या सगळ्या सोयीसुविधा तो उपभोगत असतो. परंतु एकदा गुन्हेगार म्हणून शिक्षा झाल्यानंतर समाज व्यवस्थेचा एक आवश्यक भाग म्हणून आणि नैतिक मूल्यांच्यादृष्टीने त्याला निवडणूक लढवण्यावर बंदी घातली पाहिजे. याचे कारण म्हणजे लोकप्रतिनिधी म्हणून लोकांमध्ये असलेली प्रतिमा टिकून राहाणे गरजेचे आहे. कायदा नियमांना धाव्यावर बसवून किंवा कायदा हातात घेऊन जर लोकप्रतिनिधीच गुन्हे करू लागले आणि शिक्षा झाल्यानंतरही ते लोकप्रतिनिधी म्हणूनच वावरू लागले तर त्याचा समाजमनावर त्याचा विचार अत्यंत महत्त्वाचा ठरतो. कायदा हा सर्वासाठी सारखा आहे. केंद्र सरकार तर आता समान नागरी कायद्याची भाषा करते आहे मग हा समान नागरी कायदा लोकप्रतिनिधींनाही समान पद्धतीने लागू होईल की नाही हेसुद्धा स्पष्ट झाले पाहिजे. लोकप्रतिनिधींना नेहमीच्या कायद्यांपेक्षा वेगळी वागणूक मिळणे हेच संविधानाच्या समान तत्त्वाच्या विरुद्ध जाते. खरे राजकीय पक्षांनीच पुढाकार घेऊन गुन्हे सिद्ध झालेल्या आपापल्या पक्षातील लोकप्रतिनिधींना घरचा रस्ता दाखवला पाहिजे.

कोण कोणाला पाठीशी घालतो ?

आश्चर्याची गोष्ट अशी आहे की न्यायालयाने गुन्हा केलेल्यांना शिक्षा फर्मवायची पण त्यांचे पद शाबूत ठेवून त्यांना पुन्हा निवडणूक लढवण्याची संधी द्यायची. हा प्रचंड विरोधाभास ठरतो. न्यायालय म्हणते की तुम्ही गुन्हेगार आहात तुम्हाला शिक्षा झालेली आहे आणि अशा गुन्हे केलेल्यांना पुन्हा निवडणूक लढवण्याची संधी मिळता कामा नये इतकी स्पष्ट भूमिका न्यायालय घेत असताना जर केंद्र सरकार याच लोकप्रतिनिधींना तुमचा गुन्हा संसदेच्या कार्यक्षेत्राबाहेरची गोष्ट आहे. तुमचे लोकप्रतिनिधीत्व कायम ठेवण्याची जबाबदारी आमची आहे. लोकप्रतिनिधित्व गमावण्यासारखा तुमचा गुन्हाच नाही. असे म्हणण्यासारखाच हा प्रकार ठरतो. थोडक्यात त्यांचे लोकप्रतिनिधित्व कायम ठेवण्याचा अधिकार जर संसदेकडे असेल तर मग गुन्हेगारांनाही पाठीशी कोण घालत आहे. असादेखील प्रश्न उपस्थित होऊ शकतो. कायद्याचा धाक राहिला पाहिजे किंवा सुव्यवस्थेसाठी कायदा आहे ही जनमानसातली भावना टिकवायची असेल तर त्याची सुरुवात प्रथम लोकप्रतिनिधींना आपल्या आचरणातून करावी लागेल. मनमौजीचे आम्हाला अधिकार आणि कायद्याचा सामान्यांवर भार अशी विपरित परिस्थिती येता कामा नये. सर्वोच्च न्यायालयाची ही विचारणा आणि केंद्र सरकारने त्याला दिलेले उत्तर लक्षात घेतले तर अशी निवडणूक बंदी घातली तर जणूकाही लोकशाहीच धोक्यात येईल अशी केंद्राला चिंता वाटते की काय स्वच्छ आणि पारदर्शक व्यवहाराचे लोकप्रतिनिधी ही संसदीय लोकशाहीची मूलभूत गरज आहे या तत्त्वावर संसदेचीच श्रद्धा आहे की नाही याचादेखील विचार झाला पाहिजे.

पाककृती

खोबऱ्याचे लाडू

★ **साहित्य** - काजू - १/४ कप, दूध पावडर - १/४ कप, तूप - १ चमचा, खोबरा कीस - ३ कप, वेलची पूड - १/४ चमचा, दूध - ११/४ कप, साखर - १ कप. ★ **कृती** - एका मिक्सरच्या भांड्यात काजू व दूध पावडर घेऊन बारीक पूड तयार करून घ्या. व बाजूला ठेवून द्या. एका पॅनमध्ये १ चमचा तूप घाला व ३ कप खोबऱ्याचा कीस घालून मंद आचेवर ८ ते १० मिनिटे परतत भाजून घ्या. खोबरा कीसचा हलकासा रंग बदलतो. त्यात ११/२ कप दूध घाला. म्हणजे जेवदा खोबरा कीस घेतलेला आहे त्याच्या अर्ध्या क्रांटीमध्ये दूध घाला व एकत्र करा.आणि हे मिश्रण मंद आचेवर १० ते १२ मिनिटे परतत रहा. त्यात काजू व दूध पावडर ची तयार केलेली पूड घाला. त्याने लाडूला छान चव येते. आणखी थोडावेळ मंद आचेवर परतत रहा. आता हे मिश्रण चांगले भाजून झाल्यावर त्यात १ कप साखर घाला व मंद आचेवर छान परतत राहा. थोड्यावेळाने साखर वितळायला लागेल व हे मिश्रण ओलसर होईल. मिश्रण सतत परतत राहायचे थोड्यावेळाने त्याचा गोळा तयार होईल. गोळा तयार होईपर्यंत सतत परतत राहायचे व छान भाजून घ्यायचं. आता थोडा वेळ हे मिश्रण थोड थंड होऊ द्या. व हलकं गरम असतानाच त्याचे लाडू बांधून घ्यायचे. लाडू बांधताना एका बाऊलमध्ये किंवा प्लेटमध्ये खोबरा कीस घ्या. व लाडू बांधून झाला की त्याला त्या खोबरा कीसमध्ये घुळवून घ्या म्हणजे तो दिसायला खूप छान दिसतो. अशाप्रकारे सर्व लाडू बांधून घ्यायचे.



यजमान पाक चॅम्पियन्स स्पर्धेतून बाहेर पंतप्रधान शरीफ संसदेत चर्चा करणार

आयसीसी चॅम्पियन्स स्पर्धेत आतापर्यंत एकही सामना न जिंकल्यामुळे यजमान पाकिस्तानचा संघ बाहेर पडला आहे. पाकिस्तानच्या या सुमार कामगिरीने संपूर्ण देशातच खळबळ माजली असून पाकिस्तानचे पंतप्रधान शाहबाज शरीफ संसदेत चर्चा करणार आहेत, अशी माहिती पंतप्रधानांचे राजकीय आणि सार्वजनिक व्यवहार सल्लागार राणा सनाउल्लाह यांनी दिली.

■ इस्लामाबाद

यजमान पद मिळाले होते. या आधी १९९६ मध्ये भारत व पाकिस्तान यांनी संयुक्तपणे ही स्पर्धा आयोजित केली होती. अ गटाच्या गुणतालिकेतही पाकिस्तान एक गुण मिळवून शेवटच्या स्थानावर आहे. बांगलादेशलाही एकच गुण असला तरी सरासरीच्या आधारे त्याला वरचे स्थान देण्यात आले आहे. त्यामुळे

रणजी स्पर्धा अंतिम सामन्यात केरळ ३७ धावांनी पिछाडीवर

■ नागपूर

पहिल्यांदा रणजीच्या अंतिम फेरीत पोहोचलेल्या केरळ संघ पहिल्या डावात ३७ धावांनी पिछाडीवर राहिला असून आज त्यांचा पहिला डाव ३४२ धावांमध्ये आटोपला. कर्णधार सचिन बेबीच्या ९८ व आदित्य सक्सेतरेच्या ७९ धावांच्या जोरावर केरळने चांगली धावसंख्या उभारली. आज सकाळी कालच्या ३ बाद १३१ धावसंख्येवरून केरळने आपला डाव पुढे सुरू केला. खेळ सुरू झाल्यानंतर केवळ ४० धावांची भर घालून अहमद इम्रान

बाद झाला. त्यानंतर कप्तान सचिन बेबीला निझारने साथ देण्याचा प्रयत्न केला मात्र

ऑस्ट्रेलिया अफगाणिस्तान सामना पावसामुळे रद्द

■ नवी दिल्ली

यंदाच्या आयपीएल क्रिकेट स्पर्धेतल्या दिल्ली कॅपिटल्स या संघाचा मॅटॉर म्हणून इंग्लंडचा माजी कर्णधार केविन पीटरसन याची निवड करण्यात आली आहे. दिल्ली कॅपिटल्सने समाजमाध्यमांवर ही घोषणा केली आहे. आयपीएलच्या १८ व्या स्पर्धेचा कार्यक्रम जाहीर करण्यात आला आहे. दिल्ली कॅपिटल्सचा पहिला सामना लखनऊ सुपर जायंट्स या संघाबरोबर २४ मार्चला होणार आहे. संघाची कामगिरी सुधारावी यासाठी दिल्ली

कॅपिटल्स संघाने आपल्या संघात पीटरसनला सामील करून घेतले आहे. पीटरसन आता मुख्य कोच हेमंग बदानी, सहाय्यक कोच मॅथ्यू मॉट, गोलंदाजी प्रशिक्षक मुनाफ पटेल व क्रिकेटचे संचालक वेणुगोपाल राव यांच्याबरोबर काम करतील. पीटरसन या आधीही दिल्ली कॅपिटल्स संघासाठी खेळले होते. दिल्ली कॅपिटल्सने अद्याप आपल्या कर्णधाराच्या नावाची घोषणा शर्यतीत अक्षर पटेल, के.एल. राहुल आणि फाफ डुप्लेसिस यांची नावे आघाडीवर आहेत.

कोल्हापुरात २ मार्च रोजी महालक्ष्मी कप गोल्फ

कोल्हापुरात येत्या २ मार्च रोजी महालक्ष्मी कप खुली गोल्फ स्पर्धा खेळवण्यात येणार आहे. टॅबलॉई टेकडी परिसरात असलेल्या १०९ टीए बटालियन परिसरातील द टेरिअर आर्मी पार्क आणि गोल्फ प्रशिक्षण परिसरात ही स्पर्धा खेळवली जाईल. १०९ टी.ए. बटालियनचे विद्यमान पॅट्रॉन कर्नल बी.के.कल्लोली तसेच गोल्फ कॅप्टन निवृत्त कर्नल अमरसिंह सावंत यांच्या मार्गदर्शनाखाली ही स्पर्धा खेळवली जाणार आहे. या स्पर्धेत कोल्हापूर, वेळगाव, हुबळी येथील नामवंत खेळाडूंनी आपला सहभाग नोंदवला आहे. या स्पर्धेची सुरुवात १९९० साली झाली होती.

नाशिक महानगरपालिका,नाशिक

सार्वजनिक बांधकाम विभाग

ई- निविदा सुचना क्र. १९ (सन २०२४-२५)

नाशिक महानगरपालिका, नाशिक सार्वजनिक बांधकाम विभागाच्या ०१ कामांची ई-निविदा सुचना क्रमांक. १९ (सन २०२४-२५) दिनांक २८/०२/२०२५ पासून दिनांक ०६/०३/२०२५ रोजी दुपारी ३.०० वाजेपावेतो मा. शासनाचे www.mahatenders.gov.in या संकेतस्थळावर दिसेल.निविदा स्विकृतीची अंतिम दिनांक ०६/०३/२०२५ राहिल. टीप - यापुढील सर्व आवश्यक सुचना/शुध्दीपत्रक हे Online website वर प्रसिध्द करणेत येतील.

सही/-

शहर अभियंता

नाशिक महानगरपालिका, नाशिक

जा. क्र.३७०/२०२५ दि. २८/०२/२०२५

महाराष्ट्र जीवन प्राधिकरण विभाग माणगाव

ई-निविदा सुचना क्र. १२ सन २०२४-२५ (दुसरी मागणी)

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दिनांक : २४/०२/२०२५

सही/-

एच. आर. नागदे

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पाकिस्तान बाहेर पडला. त्यानंतर पाकिस्तानी खेळाडूंवर जोरदार टीका करण्यात आली. दरम्यान, पाकिस्तान संघाचा कर्णधार मोहम्मद रिझवान याने या पराभवासाठी खेळाडूंच्या दुखापतीला जबाबदार धरले. तो म्हणाला की, सॅम अयुब व फखर जमान हे महत्त्वाचे खेळाडू दुखापतीमुळे या स्पर्धेत

खेळू शकले नाहीत.आम्ही सर्वजण फार निराश असून देशवासियांच्या आमच्याकडून असलेल्या अपेक्षा आम्ही पूर्ण करू शकलो नाहीत. गेल्या काही महिन्यांतआमच्या खेळाडूंनी दक्षिण आफ्रिकेत व झिम्बाब्वेमध्ये चांगली कामगिरी केली होती. सॅम अयुब सध्या इंग्लंडमध्ये उपचार घेत आहे.

धावसंख्या २७८ असताना बाद झाला. कर्णधार सचिन बेबी हा नर्वस नाईटीचा शिकार झाला. तो १८ धावांवर असताना पार्थ राखडे च्या चेंडूवर करुण नायरनं त्याचा झेल घेतला. त्याच्या खालोखाल केरळ संघाकडून आदित्य सक्सेतरेने ७९ धावा काढल्या. केरळचे तळाचे फलंदाज झटपट बाद झाले. विदर्भाकडून दर्शन नलकाडे याने ३, यश ठाकूरने १, हर्ष दुवनेने ३, पार्थ राखडेने ३ बळी घेतले. नचिकेत भुतेने १२ षटके टाकली पण त्याला एकही गडी बाद करता आला नाही.

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, द्वारका को-ऑपरेटिव्ह हौसिंग सोसायटी लि., डी एन नगर, अंधेरी पश्चिम, मुंबई - ४०००५३ यांचे भाग प्रमाणपत्र क्र. ८, डिस्ट्रिक्टिव्ह क्र. ३६ ते ४० (दोन्ही समाविष्ट) हरवले/गहाळ झाले आहे आणि निम्नस्वाक्षरीकार यांनी संक्षेपे दुय्यम भाग प्रमाणपत्र पारित करण्याकरिता अर्ज केला आहे. मी याद्वारे दुय्यम भाग प्रमाणपत्र पारित करण्यास सदर सूचना प्रसिद्धीपासून १४ (चौदा) दिवसांच्या कालावधीमध्ये दावे किंवा आक्षेप (विशेषी स्वरुपात) आमंत्रित करीत आहे. जर सदर कालावधी दरम्यान कोणतेही दावे/आक्षेप प्राप्त न झाल्यास, संस्था दुय्यम भाग प्रमाणपत्र पारित करण्यास मुक्त असेल.

बीपा खित्री

दिनांक: ०१.०३.२०२५

ठिकाण: मुंबई

कॉर्में बी जाहीर उद्घोषणा

(भारतीय नवदरी आणि दिवाळखोरी मंडळ (परिसमाप्त प्रक्रिया) क्रि.विमान, २०१६ चे क्रि.विमान १२)

याची ट्रेडर्स लिमिटेडच्या भागधारकांचे लक्ष वेधण्याकरिता

क्र.	संपत्ती	वर्णन
१.	कॉर्पोरेट ऋणकोचे नाव	याची ट्रेडर्स लिमिटेड
२.	कॉर्पोरेट ऋणकोच्या संस्थापकेा दिनांक	०६.११.१९९२
३.	प्राधिकरण ज्या अंतर्गत कॉर्पोरेट ऋणकोची स्थापना/नॉटिफिकेशन झाले	आरओसी - मुंबई
४.	कॉर्पोरेट ऋणकोचा कॉर्पोरेट ओळख क्रमांक/संयुक्तित दाखिल ओळख क्रमांक	U74110HM1992PLC069449
५.	कॉर्पोरेट ऋणकोच्या नोंदणीकृत कार्यालयात आणि प्रमुख कार्यालयात, जर अस्त्यास पत्ता	मनन बाग, खोली क्र. १०४, रमन मिल रोड, लोअर परेल, मुंबई ४०००१९
६.	दिवाळखोरी ठराव प्रक्रिया परिसमाप्तीचा दिनांक	०८.१२.२०१९
७.	कॉर्पोरेट ऋणकोचे परिसमाप्तन सुरू होण्याचा आदेश प्राप्त दि.	२४.०२.२०२५
८.	परिसमाप्त म्हणून काम पाहणाऱ्या दिवाळखोरी व्यावसायिकांचे नावे आणि नोंदणीकरण क्रमांक	सीए अक्षयी स्नेहो सुमित रंजटा IBBI/MPA-01/MP-PC2908/2024-2025/14469
९	मंडळकोचे नोंदणीकृत असलेल्या परिसमाप्ताचा पत्ता आणि ई-मेल	९०१/सी/रॉयटोरेजियन, मगरपट्टा सिटी, हवसर, पुणे - ४११०१३ casnehajindal@gmail.com
१०	परिसमाप्ताकरास प्रत्येकदाद्वाराकरिता वापरण्याचा पत्ता आणि ई-मेल	कमलेश्वर क्र. ६०२, रेलसर, पॅटगॉन टॉवर २, मगरपट्टा सिटी, हवसर पुणे - ४११०१३. liquidation.yjya@gmail.com
११	दया सादर करण्याचा अंतिम दिनांक	२६.०३.२०२५

याद्वारे सूचना देण्यात येते की, मानकीय राष्ट्रीय कंपनी कायदा न्यायधिकरण, मुंबई खंभपीठ यांी दि. २४ फेब्रुवारी, २०२५ रोजी याची ट्रेडर्स लिमिटेडचे परिसमाप्त सुरू करण्याचे आदेश दिले आहेत. याची ट्रेडर्स लिमिटेडच्या भागधारकांना याद्वारे त्यांचे दावे पुराव्यास दि. २६ मार्च, २०२५ रोजी किंवा त्यापुढी परिसमाप्ताकराचे बब क्र. १० स्मारेर नमूद पत्त्यावर सादर करण्यास सांगण्यात येा आहे. विधीय धडको यांनी दाव्याबबचे त्यांचे पुरावे फक्त इलेक्ट्रॉनिक पद्धतीने सादर करावे. इतर सर्व भागधारक त्यांचे दाव्याबबचे पुरावे व्यक्तिगत, टपालाद्वारे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. दाव्याबबचे कुठेही किंवा दिशाभूल करणारे दावे सादर केल्यास देा ठेवण्यात येईल. परिसमाप्तकाचे नाव आणि वक्तारी : सीए अक्षयी स्नेहो सुमित रंजटा दिनांक आणि दिवस : १ मार्च, २०२५